

# PATNA HIGH COURT

## NOTIFICATION

Dated : 15<sup>th</sup> May, 2019.

No. 187 A : The Judicial Officers of the rank of Civil Judge (Junior Division) named in column no. 2 of the table given below are appointed as Judicial Magistrate, Railway to try cases under the Indian Railways Act at the Railway Court mentioned in column no.4 within the territorial Jurisdiction mentioned against their names in column no.3 of the table, which they are competent to try under the Code of Criminal Procedure, 1973 (Act 2 of 1974).

In exercise of Powers conferred under Sub Section 3 of Section 11 of the Code of Criminal Procedure, 1973, the High Court are pleased to confer upon the Judicial Officers named below the powers of a Judicial Magistrate of the 1<sup>st</sup> Class for the territorial Jurisdictions mentioned against their names in column no.3 of the table.

They are also vested with the powers conferrable on a Judicial Magistrate of the 1<sup>st</sup> Class to try summarily the cases under the Indian Railways Act, as are covered under Section 260 of the Code of Criminal Procedure, 1973.

They are also conferred with the powers to take cognizance of such case as they are authorized to try within their territorial Jurisdiction.

Sl. No.	Name of the Officers, designation and place of posting	Jurisdiction for which power is being vested	Name of the station to be posted as in the court of Railway
1.	2.	3.	4.
1.	Sri Akhilesh Kumar Pandey J.M.1 <sup>st</sup> Class, Patna	Patna and Magadh Division.	Patna
2.	Sri Atul Sinha J.M. 1 <sup>ST</sup> Class, Gaya	Patna and Magadh Division.	Gaya
3.	Sri Pankaj Chandra Verma J.M.1 <sup>st</sup> Class-cum-Addl. Munsif, Samastipur	Kosi, Darbhanga, Tirhut Divisions and part of Bhagalpur Division lying north of the Ganges.	Samastipur

4.	Sri Nagesh Pratap Singh J.M.1 <sup>st</sup> Class, Patna	Kosi, Darbhanga, Tirhut, Saran Division, Munger and Bhagalpur districts of Bhagalpur Division and Patna District of Patna Division	Sonepur
5.	Sri Dharmendra Singh J.M. 1 <sup>st</sup> Class, Katihar	Kosi, Darbhanga, Tirhut and Bhagalpur Division.	Katihar
6.	Sri Deepak Kumar Yadav J.M.1 <sup>st</sup> Class, Naugachia	Bhagalpur Division.	Bhagalpur
7.	Sri Raghubir Prasad J.M.1 <sup>st</sup> Class, Begusarai	Koshi, Darbhanga, Tirhut Division, part of Bhagalpur Division lying north of Ganges and Patna Division.	Barauni
8.	Sri Manas Kumar J.M. 1 <sup>st</sup> Class, Bettiah	East and West Champan Districts.	Narkatiyaganj
9.	Sri Rajesh Singh J.M.1 <sup>st</sup> Class, Ara	Patna and Bhojpur Division	Ara
10.	Sri Manish Kumar II J.M.1 <sup>st</sup> -cum-Addl. Munsif, Patna	Patna, Magadh and Bhagalpur Division.	Kiul
11.	Sri Tej Kumar Prasad J.M.1 <sup>st</sup> Class, Khagaria	Kosi, Darbhanga, Tirhut Division and part of Bhagalpur north of Ganges.	Khagaria

**By order of the High Court,**  
Sd/- B.B. Pathak  
**Registrar General**

Memo No. 43408-43498 / Dated, Patna the 15th May, 2019

Copy forwarded to all the District and Sessions Judges of Bihar / All the District Magistrates of Bihar / Secretary to the Govt. of Bihar, General Administration Department, Patna / Secretary to the Govt. of Bihar, Law Department, Patna / A.G. (A&E) Bihar, G. A. 7, Birchand Patel Marg, Patna / Under Secretary Personal Claims & Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna / Registrar (Administration), Patna High Court, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Appointment), Patna High Court, Patna / I/C Registrar (IT)-cum-CPC, Patna High Court, Patna / J.R.-cum-P.P.S to Hon'ble the Chief Justice, Patna High Court, Patna / Section Officer, Computer Cell, Patna High Court, Patna / S.O., Monitoring Cell II, Patna High Court, Patna / S.O., Judicial Officers Service Record Room, Patna High Court, Patna / Senior Programmer, Patna High Court, Patna / The General Manager (Security), Eastern Railway, Kolkata / The General Manager (Security), North East Frontier Railway, Maligaon / The General Manager (Security), East Central Railway, Hajipur for information (and necessary action).

The officers appointed may be directed to make over charge of their respective offices in such a way so as to join their new assignments immediately.)

(-) For D.Js. concerned only.

By order of the High Court,

  
Registrar General